NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

C.P. (IB)/678(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/s MANDAR KAPREKAR**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/678(MB)2023

1) Mr. Narendra Singh, Ld. Counsel for the Petitioner and Mr. Chinmay Bhojane, Ld. Counsel for the Respondent/Personal Guarantor are present.

2) Ld. Counsel for the Parties jointly make a statement that the settlement talks are going on between the Parties and talks are at an advanced stage and Counsel for the Petitioner submits that the Bank is considering the settlement proposal as offered by the Personal Guarantor. Thus, Counsel for the Parties jointly seeks adjournment in the matter.

3) At request, stand over to 27.08.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare